## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 450/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES:

Germiclean Hygiene Solution Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

4 PRATISH SHUKLA

CED

## <u>ORDER</u>

## CP No. 450/252(3)/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- The mention is made pertaining to Praecipe dated 10.10.2017 explaining the urgency of moving this Praecipe due to the fact that by an Order of the RoC, ICICI Bank bearing account No.125105000065 has been freezed.
- 3. Due to non-operation of the account the Salary to the Staff and Bonus of the Festival cannot be paid.
- 4. The Petition has been moved by the Petitioner under section 252(3) which is already adjourned for hearing on 02.11.2017.
- Considering the urgency, the Bank is directed to allow the operation till next date of Hearing i.e. 02.11.2017 so that the account can be utilized for the payment of staff and workers.
- 6. The RoC shall also take note of the Temporary Injunction and shall represent the matter on the next date of hearing.
- The Registry to send a copy of this Order to the RoC.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 11.10.2017 Aah/uq

M.K. Shrawat Member (Judicial)